

Source: <https://newstodaynet.com/2026/06/30/tn-ammonia-gas-leak-tragedy-toll-rises-to-16/>

Home » TN Ammonia gas leak tragedy toll rises to 16
TAMIL NADU

TN Ammonia gas leak tragedy toll rises to 16
By NT Bureau June 30, 2026

Chennai, June 30:

The toll in the June 21 Ammonia gas leak tragedy at a private seafood processing and export unit in Tiruvallur district of Tamil Nadu rose to 16 on Tuesday with two more affected women succumbing at the government hospital.

While one of the affected victim succumbed on Sunday evening, the other victim died last evening despite best of treatment.

All the deceased were women and were hailing from Odisha, Assam and Jharkhand.

Authorities said the condition of the affected workers undergoing treatment in various hospitals are being closely monitored.

It may be noted that soon after the tragedy, Chief Minister Vijay announced a solatium of Rs two lakhs each to the bereaved families and formed a three-member expert committee headed by Director of Industrial Safety and Health, Member Secretary, Tamil Nadu Pollution Control Board and Additional Director of Public Health, to probe the incident.

As mandated by the Chief Minister the committee submitted its report to the government at the state secretariat within three days along with their recommendations to prevent such tragedies in future.

The National Human Rights Commission also took suo motu cognizance of the gas leak tragedy based on news reports and issued notices to the Tamil Nadu Chief Secretary and the Director General of Police seeking a detailed report on the matter within two weeks.

Police have arrested the owner and manager of the processing unit, which was also sealed by the government till further orders following the tragedy.

TN Ammonia gas leak tragedy toll rises to 16

Source: <https://theindianpractitioner.com/reclaim-the-soul-of-indian-healthcare-by-restoring-human-dignity-as-the-centre-of-medical-practice/>

Reclaim the Soul of Indian Healthcare by Restoring Human Dignity as the Centre of Medical Practice

By Dr Naresh Purohit & Dr Varsha Narayanan -June 30, 2026

Abstract

Medical science has immense progress in drug discovery, diagnostics, technology and surgical techniques. However somewhere these advancements have come with a loss the human touch which has historically been the foundation of treatment. Patients have become data and hospitals are functioning more like corporates or businesses” that prioritise profits above all. Healing and recovery require open communication, transparency, clarity and empathy. Instead, if bottom lines, targets, inflated billing and commercial calculation become priority, patients are left confused, financially burdened, mentally stressed and disillusioned with the healthcare system. The soul of our healthcare system needs to be reclaimed and bridging of the wide chasm between corporate commercial interests and clinical patient care is the need of the hour.

Keywords: Corporate Hospitals; Healthcare; Health Insurance; Billing; Transparency; Communication and Patient Care.

Introduction

Technological progress cannot come or sustain at the cost of losing the human touch which is the basis of treatment. Patients cannot become cases or statistical data. While India's medical technology has advanced, the moral infrastructure of the healthcare system has suffered a significant impact. The “temples and revered sanctuaries of healing” have, in many instances, been converted into “corporates and businesses” that prioritise profits above all, with doctors under pressure to meet targets rather than connect deeply with the patient's needs and comfort. We are drifting from serving humanity and patients, to serving business interests and profit balance sheets.

On Doctor's Day, we should reflect on what we practitioners have become today versus what we set out to be on choosing the medical profession. The Hippocratic Oath, solemnly taken by every doctor, clearly states: “I will use treatment to help the sick according to my ability and judgment, but never to injure or wrong them.”¹ Yet, in today's healthcare ecosystem, this sacred pledge is stands diluted with healing being less prioritised than billing and compassion being overridden by calculation. Patients are decreasingly being viewed as human beings in distress but more as revenue-generating units. Unnecessary diagnostic tests, lack of proper explanation of treatments initiated, drastically reduced interface of doctor-patient communication, prolonging of hospital stay, inflated bills, compromise of ethical care and in some cases even coercive treatment practices have become disturbingly common.²

Corporate-Private versus Government Healthcare Set-Up

Employment opportunities for doctors are now more attractive in the corporate sector rather than in government or doctor-owner facilities. Corporate employment is accompanied by widespread use of performance targets, an inflated cost of health care, increased compromise in practice ethics and a deterioration of doctor-patient relationships.³ Government set up frequently suffers from difficult working conditions, political and bureaucratic interference and poor pay.

In the light of the extreme competition that is faced by the fresh medical graduates who lack the client base and reputation of established practitioners, many doctors have no choice but to work for fixed salaries as understudies in bigger hospitals, while doctors working with corporate hospitals do not need to make investments or worry about the time required in setting up their own medical practice and renewal of medical licenses. Being in a well-known institution also has a positive effect on their patients as big hospitals with brands are assumed to employ the best doctors and they also provide more opportunities for greater professional advancement because of their better infrastructure. Corporate hospitals also offer

higher security at the hospital premises to protect the doctors from the violence of patients.

Therefore, corporate private hospitals are increasingly emerging as the go-to or best option for practicing doctors.

Key Areas of Concern

Figure 1 shows the main areas where there is absence of transparency and clear communication from the hospital to the patients. The nexus between hospitals, pharmaceuticals and insurance companies, is a well-known contributor to selection of medicines, decisions on investigations, procedures and surgery, duration of stay and inflated bills.^{4,5} Figure 1 showcase the sources of high revenue and commercial success of the healthcare facility, and key areas of absence of transparency and clear communication from the hospital to the patients. This often leaves patients with inflated bills, unanswered questions, confusion on what is essential and relevant and walking the tight rope between financial exploitation and what's best for treatment, comfort and recovery, especially for the poor and middle class.⁶

Despite substantial increase in population eligible for state sponsored health insurance and rise in private health insurance companies, nearly 60% of families do not have a single person covered under any health insurance scheme. Further, the existing coverage is fragmented, with significant rural/urban and geographic variation within districts. Therefore, out of pocket expenses are very high with corporatisation of healthcare.⁷

The National Accreditation Board for Hospitals (NABH), is primarily a process and system auditor that sets benchmarks for healthcare facilities to improve patient safety, infection control and clinical outcomes. It provides voluntary and structured accreditation/certification programs for hospitals, clinics, labs and other healthcare organisations.⁸ Unfortunately, accreditation has become more procedural than principled, more bureaucratic than moral. There is a dire need of a coordinated effort by the Government, along with institutions such as the NABH, Central Consumer Protection Department (CCPD), Bureau of Indian Standards (BIS), National Medical Council (NMC) and the Indian Medical Association (IMA), to exercise effective moral, ethical and regulatory control over healthcare facilities.⁹

Figure 1: Key areas of hospital revenue and lack of transparent communication with patients

On-Ground Healthcare Scenario

As against the World Health Organization norm of one doctor per 1,000 people, India today has 1.8 doctors per 1000 people. However, India's real doctor availability is 0.7 allopathic doctors per 1,000 population.^{10,11} The authenticity of this data has been questioned as many registered doctors do not practise. Some have died even though their names remain on the list of registered doctors. But there is no denying the fact that the number of doctors has increased principally due to the privatisation of medical education. About 10% of doctors are employed in government hospitals while a smaller percentage is attached to private hospitals. A substantial number of doctors are thus on their own and the key challenge is to get them attached to hospitals. Major cities boast high concentrations of medical professionals, while remote and rural regions continue to experience critical shortages. India also faces a dire shortage of nurses and midwives, lagging significantly behind the recommended density for supporting doctors effectively. In contrast, India has only 1.9 nurses and midwives per 1,000 people as against the WHO norm of 3-4 per 1,000 people.

With less than 1 bed per 1000 people, India's hospital capability is lower than most developing Asian nations and also WHO's recommended number of 3. India's hospital bed per 1000 falls short of its own set standard of 2 beds per 1000 people.¹² India accounts for 17% of the global population and 20% of the global disease burden, with 74% of its doctors residing in urban areas that serve 28% of the population.¹³ There are regional variations too. South and West India have 50% of doctors catering to 33% of the country's population, while the remaining 67% have only 50% of doctors. Almost 65% of hospital beds are concentrated in just seven states — Karnataka, Kerala, Maharashtra, Tamil Nadu, Telangana, Uttar Pradesh and West Bengal. The number of doctors available varies too. While Delhi has roughly one doctor for 300 people, Jharkhand has one doctor for 8,000 people. Hence, though India may have exceeded the WHO norm, some states are facing an acute shortage of doctors, putting enormous pressure on the few government hospitals. Consequently, the quality of care is falling in these institutions.

Unattached doctors are also concentrated in urban areas. Those who are attached to private hospitals often work as consultants on a commission basis. Trained in private hospitals and often with a huge debt on their heads, some of these doctors face the pressure of earning handsomely, forcing them to indulge in commercial profit-making practices. This includes prescribing unnecessary, multiple and expensive medicines, diagnostic tests and even procedures. The government has now made it mandatory for doctors to prescribe generic names of medicines rather than brand names. This will give patients some freedom as they will be able to choose relatively less expensive brands. Nevertheless, they remain dependent

on doctors when it comes to diagnostic tests and surgical procedures. No amount of regulation of private hospitals will do as the fundamental problem is of asymmetry in information and distribution.

Actionable points

India's healthcare expenditure, roughly at 3% of its GDP, is among the lowest in the world and health expenditure as a percentage of GDP has been declining too.¹⁴ The only way to fix the shaky healthcare system is by increasing government expenditure on health.

Healthcare is not a commodity; it is a moral obligation and a constitutional responsibility. India urgently needs stringent laws, uncompromising enforcement and exemplary punishment for those who betray medical ethics or indulge in unfair practices.

To reclaim the soul of its healthcare system and bridge the widening gap between corporate interests and clinical care, a fundamental shift is needed in how healthcare is governed, centred on three imperatives:

Legislative accountability requires the enactment of a national framework that holds hospitals legally and criminally liable for predatory billing and medically unjustified procedures.

Transparent supervision must transform regulatory bodies from passive licensing offices into active guardians of ethics, while incorporating independent civil society oversight to curb the influence of medical lobbies.

Decisive state action presupposes that the State can no longer remain a mute spectator to the unholy practices prevailing in the healthcare sector. We must dismantle systems that prioritise ledger entries over human lives.

Institutions such as the National Human Rights Commission (NHRC), State Human Rights Commissions (SHRCs) and allied bodies have, need to act decisively. Their silence in the face of injustice to patients amounts to nothing less than institutional abdication. The NHRC represents India's commitment to 'right to health' and is closely monitoring this in terms health its accessibility, affordability and availability.¹⁵

Conclusion

It is time to reflect on what we practitioners have become today versus the ideals and ethics of the medical profession to which we were drawn. Healing, patient two-way communication, transparency, clarity in explanations and empathy need to be prioritised over bottom lines, targets, inflated billing and commercial calculation. Patients are human beings in distress who should be seen for their health condition and suffering and not as revenue- generating units. Unnecessary diagnostic tests, lack of proper explanation of treatments initiated, drastically reduced interface of doctor-patient communication, prolonging of hospital stay, inflated bills, compromise of ethical care and in some cases even coercive treatment practices need to be called out, curbed and controlled. The nation must reclaim the soul of its healthcare system. The time has come to bridge the widening chasm between corporatisation and commercial interests and clinical care and patient comfort, healing and recovery.

References

- The Hippocratic Oath. Congress.gov [online]. Available from <https://www.congress.gov/117/meeting/house/114995/documents/HHRG-117-IF02-20220719-SD007.pdf>
- The Fine Print [online]. India's Healthcare Crisis: Profit Over Care and the Urgent Need for Reform. Jan 13, 2025. Available from <https://nivarana.org/the-fine-print/indias-healthcare-crisis-profit-over-care-and-the-urgent-need-for-reform>
- Javid Ahmad P, Samiran N. Has the corporatisation of our health sector in India helped us? *Current Medicine Research and Practice*. Jul–Aug 2022; 12(4):188-190.
- Kurpad SS. The pharmaceutical company–healthcare relationship: much ado about something. *Indian Journal of Medical Ethics*, [S.I.], April 2024; 9(2): 89.
- Ahuja S. Karmayog [online]. Bitter medicine: A nexus between hospitals and TPAs is leading to over-billing of the insured – a malady that the insurance regulator and insurance companies need to check promptly. Available from <https://karmayog.org/personal-health/iebitter-medicine-a-nexus-between-hospitals-tpas-is-leading-to-over-billing-of-the-insuredfeb-16/>
- Alexander GC, Casalino LP, Tseng CW, McFadden D, Meltzer DO. Barriers to patient-physician communication about out-of-pocket costs. *J Gen Intern Med*. 2004 Aug;19(8):856-60.
- Ambade M, Rajpal S, Kim R, Subramanian SV. Socioeconomic and geographic variation in coverage of health insurance across India. *Front. Public Health*. 2023;11:1160088.
- NABH Standards for Accreditation for Hospitals. 6th Edition, Jan 2025. Available from

<https://portal.nabh.co/images/Standards/NABH%20Hospital%20Accreditation%20Standard%206th%20Edition%20January%202025.pdf>

Ashwin BM. Deccan Herald [online]. BIS unveils standardized hospital billing to curb hidden cost, improve transparency. Dec 22, 2025. Available from <https://www.deccanherald.com/india/karnataka/bengaluru/bis-unveils-standardised-hospital-billing-to-curb-hidden-costs-improve-transparency-3838928>

Health Policy UPSC [online]. WHO Clarifies Doctor Norm: India Below Global Health Workforce Benchmark. Nov 25, 2025. Available from <https://www.understandupsc.com/who-clarifies-11000-doctor-norm-never-prescribed-india-far-below-global-health-workforce-benchmark/>

PIB [online]. Update on Medical Education in India. Dec 2, 2025. Available from <https://www.pib.gov.in/PressReleasePage.aspx?PRID=2197614@=3&lang=1>

Jha S. South First [online]. India has only 0.79 beds per 1,000 population in government hospitals; Short by 2.4 million hospital beds. Dec 16, 2024. Available from <https://thesouthfirst.com/health/india-has-only-0-79-beds-per-1000-population-in-government-hospitals-short-by-2-4-million-hospital-beds/>

Premanath, Manjunath. Beyond Numbers: Enhancing Healthcare Quality in India. APIK Journal of Internal Medicine. Oct-Dec 2025; 13(4):243-248.

Panda HS, Rout HS, Jakovljevic M. Catastrophic health expenditure of inpatients in emerging economies: evidence from the Indian subcontinent. Health Res Policy Syst. 2024 Aug 12;22(1):104.

Linga Murthy MS. Implementation of Right to Health in India: NHRC Role. International Journal of Creative Research Thoughts. Feb 2024; 12(2):96-103.

Source: <https://indtoday.com/nhrc-seeks-report-from-telangana-police-in-rajesh-lockup-death-case/>

HomeTelangana NewsNHRC Seeks Report From Telangana Police In Rajesh Lockup Death Case
Telangana NewsTop Stories

NHRC Seeks Report From Telangana Police In Rajesh Lockup Death Case
IND Today News Desk
By IND Today News Desk June 30, 2026

Hyderabad, June 30: The National Human Rights Commission (NHRC) has sought a detailed report from the Telangana Police and Suryapet district administration in connection with the alleged custodial death of Rajesh, a case that has sparked widespread attention in the State.

The Commission has directed the Suryapet District Collector and Superintendent of Police to submit a comprehensive report within three weeks after taking cognisance of a complaint alleging illegal detention and custodial torture.

The complaint, filed by advocate Rama Rao Immineni, alleged that Rajesh was illegally detained by the Kodad police for five days and subjected to third degree torture before his death. Taking note of the seriousness of the allegations, the NHRC sought an explanation from the district authorities.

The Commission directed the authorities to submit all material related to the case, including the post mortem report, post mortem video, medical records, details of the magisterial inquiry and documents connected to the ongoing investigation. It also asked officials to provide a status report on the action taken so far.

The NHRC issued notices to the Suryapet District Collector and Superintendent of Police, seeking clarification on the circumstances surrounding Rajesh's death, the role of the police and the progress of the investigation.

The Commission also sought information on whether the Telangana State Human Rights Commission has initiated any proceedings in the matter. It directed the State Commission to submit details of any action taken and the present status of its inquiry.

Meanwhile, Rajesh was reportedly under investigation in connection with the alleged misappropriation of funds from the Chief Minister's Relief Fund (CMRF). According to reports, he was taken into police custody during the investigation. However, the circumstances surrounding his detention and subsequent death have become the subject of controversy.

The victim's family has demanded that the case be treated as a custodial murder and sought registration of a murder case along with charges under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act.

The NHRC is expected to decide on further action after examining the report to be submitted by the Telangana authorities.

Source: <https://www.deccanchronicle.com/amp/southern-states/telangana/nhrc-seeks-report-on-custodial-death-of-sc-youth-1967471>

NHRC Seeks Report On Custodial Death Of SC Youth

The NHRC asked the Suryapet superintendent of police and district magistrate to submit a detailed report within three weeks, including the post-mortem video, medical records and the magisterial inquiry report.

By : DC Correspondent

Update: 2026-06-30 20:21 GMT

The National Human Rights Commission (NHRC) has directed Suryapet police to submit a report on the alleged custodial death of Karla Rajesh, a Scheduled Caste youth, at Kodad police station in November last year. The directive followed a complaint filed by rights lawyer Immaneni Rama Rao.

Rama Rao alleged that Rajesh was kept in illegal detention by Kodad police personnel and tortured, leading to his death. He said no FIR was filed despite a complaint lodged by Rajesh's mother.

The NHRC asked the Suryapet superintendent of police and district magistrate to submit a detailed report within three weeks, including the post-mortem video, medical records and the magisterial inquiry report.

Rajesh was allegedly detained in the first week of November in connection with a scam in the Chief Minister's Relief Fund. His family claimed he was subjected to third-degree methods to force a confession. He was remanded to judicial custody on November 10 and died on November 16.

Following intervention by the National Commission for Scheduled Castes, a second post-mortem was conducted in February.

In December, police suspended Kodad Rural circle inspector Pratap Lingam and attached Chilkur sub-inspector Suresh Reddy to the SP's office for alleged negligence in ensuring timely medical care. Police maintained Rajesh died of respiratory issues.

EAGLE seizes 525 kg of ganja concealed in container; three held

The Telangana Elite Action Group for Drug Law Enforcement (EAGLE) on Tuesday seized 525 kg of ganja being transported allegedly from Odisha to Uttar Pradesh and arrested three persons, including a minor, at Sarapaka in Bhadrachalam district.

Acting on a tip-off, EAGLE personnel intercepted a container at Sarapaka and recovered the contraband, estimated to be worth ₹2.62 crore.

According to the police, the ganja was concealed in a specially fabricated chamber inside the container to evade detection during vehicle checks.

The three accused were apprehended at the scene. Police said efforts are underway to trace and arrest four more persons allegedly linked to the smuggling network.

The police are yet to issue a detailed statement on the case.

Software professional found dead in hotel

Paruchuri Mahesh, a 40-year-old software professional, was found dead allegedly by suicide in a hotel room under IT Pocharam police station limits late Monday. His wife, Kakkerla Nirosha, told police he had been unwell and under work-related stress.

Mahesh, a native of Andhra Pradesh, had been married for 12 years and was living with his wife and two sons at ASBL Springs, Pocharam. He had moved to Hyderabad three years ago following employment.

Nirosha stated that despite ill health, Mahesh attended a company sports event with colleague Naveen but did not return home. When calls went unanswered, the family tracked his phone to hotel at Chowdariguda. The staff upon searching for him found him dead in Room No. 206.

Police registered a case based on the complaint and said preliminary findings point to ill health and stress. All angles are being examined.

Family chased by bikers on Warangal Highway

A family's return journey from a wedding turned into a 30-minute ordeal after two drunken bikers chased and harassed them on the Warangal Highway near Ghatkesar. The chase ended only after the family entered the Outer Ring Road.

The incident, which occurred a week ago, came to light after dashcam footage went viral on Instagram. The video showed two youngsters on a motorcycle aggressively pursuing the car, hurling abuses, making obscene gestures and punching the vehicle.

The video was shared by influencer Bhargavi, a relative, who said the family alerted police through Dial 100 during the incident. However, no case was registered until Monday.

A complaint was filed at IS Sadan police station and later transferred to Ghatkesar police through a Zero FIR said Inspector G. Nagaraju. Meanwhile, Ghatkesar police officials said that the case is under investigation and efforts are on to identify and apprehend the accused.

Burglars Break Into Merchant's House in Kismatpur, Escape with Gold and Cash

Unidentified burglars broke into the house of a merchant, J. Subbarami Reddy, in Kismatpur and fled with gold and cash and other belongings in the early hours of Tuesday, Rajendranagar police said. The victim and his family had locked the house and gone to attend construction work for his new house at his native place in Anantapur district. They returned early on Tuesday and found the door lock broken and bedroom and iron cupboards ransacked, police said. On a complaint, the police teams along with a Clues Team and fingerprint experts inspected the scene. According to Subbarami Reddy the burglars fled with three tula gold, ₹20,000 cash, some silver and mobile phones. Police formed two teams to investigate the theft.

Special Police Teams Restore Nearly 4,800 Defunct CCTV Cameras to Boost Security in Twin Cities

City police commissioner V C Sajjanar set up special teams in November and restored 4,796 cameras within six months to resolve the present 50 percent of community CCTV cameras installed on different locations in twin cities. Lack of maintenance has made investigating challenging.

These cameras have been accessed to TGICCC zonal DCP's and concern police stations. The teams monitoring from command control will update the field level officers that will help in detection of offences, ensuring safety and security of citizens reducing crime rate, a police officer said on Tuesday.

Woman Killed, Son Injured in Hit-and-Run at Bahadurpally; Speeding Car Rams Multiple Vehicles

A woman died and her son suffered critical injuries when a car hit their two-wheeler and drove away at Bahadurpally in Medchal district. In its attempt to escape, the car driver hit two other cars and another two-wheeler.

The victim were proceeding from Bolaram towards her son's college in Bahadurpally to when the car (TS08 UH 7291) hit their vehicle. Police identified the victim as Gummadi Udaya Lata and the survivor as G. Vedanth Reddy.

They were shifted to a private hospital at Bahadurpally where doctors said Latha was dead. Vedanth Reddy was undergoing treatment, Medchal police said. Police booked a case and began a hunt for the hit-and-run vehicle.

Source: <https://www.livehindustan.com/bihar/martyr-bharat-tiwari-nagar-board-set-up-in-bhojpur-bilauti-village-people-helping-jawaniya-erosion-victims-201782795186147.amp.html>

भोजपुर के बिलौटी में लगा शहीद भरत नगर का बोर्ड, जवईनिया कटाव पीड़ितों की मदद कर रहे लोग

Jun 30, 2026 11:13 am IST

Nishant Nandan हिन्दुस्तान, निज संवाददाता, जगदीशपुर, आरा

भोजपुर के बिलौटी गांव में शहीद भरत तिवारी नगर का बोर्ड लगाया गया है। यहां समाजसेवियों और ग्रामीणों के सहयोग से पहले पुनर्वास स्थल का नामकरण भरत तिवारी नगर किया गया। फिर स्ट्रीट लाइट की व्यवस्था की गई और अब मुफ्त मेडिकल कैंप का आयोजन किया गया।

भोजपुर जिले के शाहपुर प्रखंड स्थित बिलौटी गांव में भरत भूषण तिवारी का एनकाउंटर सही था या फर्जी? अभी इसकी जांच चल रही है। इस बीच बिलौटी गांव में शहीद भरत नगर का एक बोर्ड लगा दिया गया है। इस बोर्ड पर भरत तिवारी की तस्वीर भी लगी है। दरअसल बिलौटी गांव के पुनर्वास क्षेत्र में दिवंगत भरत तिवारी के अधूरे सपनों को साकार करने की मुहिम आगे बढ़ने लगी है। समाजसेवियों और ग्रामीणों के सहयोग से पहले पुनर्वास स्थल का नामकरण भरत तिवारी नगर किया गया। फिर स्ट्रीट लाइट की व्यवस्था की गई और अब मुफ्त मेडिकल कैंप का आयोजन किया गया। साथ ही ग्रामीणों को स्वच्छ पेयजल उपलब्ध कराने के लिए जल्द तीन से चार नये चापाकल लगाने की घोषणा की गई है।

स्थानीय यूट्यूबर ने भी इस महीने की अपनी पूरी आय गांव के विकास कार्यों में लगाने का संकल्प लिया है। बता दें कि भोजपुर के बिलौटी गांव में जवईनिया पुनर्वास योजना के तहत बसाये गये परिवारों के बीच जनसहयोग से विकास कार्यों की नई पहल शुरू हुई है। दिवंगत भरत तिवारी के सपनों को आगे बढ़ाने के उद्देश्य से समाजसेवियों ने पुनर्वास स्थल का नामकरण कर शहीद भरत भूषण तिवारी नगर का बोर्ड भी लगाया है। इसके बाद यूट्यूबर टाइगर यादव ने निजी सहयोग से गांव के बिजली पोलों पर स्ट्रीट लाइट लगाकर पूरे इलाके को रोशन किया गया है।

इसी अभियान की अगली कड़ी में सोमवार को गांव में निःशुल्क मेडिकल कैंप लगाया गया। शिविर में बड़ी संख्या में ग्रामीणों के स्वास्थ्य की जांच की गई और जरूरतमंदों के बीच दवाओं का वितरण किया गया। डॉक्टरों ने मौसमी बीमारियों से बचाव और स्वच्छता अपनाने की सलाह भी दी। आयोजकों का कहना था कि गांव के गरीब और जरूरतमंद लोगों को घर के पास बेहतर स्वास्थ्य सुविधा उपलब्ध कराना इस पहल का उद्देश्य है। मेडिकल कैंप के दौरान ग्रामीणों ने दूषित पेयजल की समस्या भी उठाई।

कई चापाकलों से गंदा पानी निकलने और कुछ स्थानों पर चापाकल नहीं होने की जानकारी मिलने पर यूट्यूबर ने जल्द तीन से चार नये चापाकल लगाने का निर्णय लिया। उनका कहना है कि केवल इलाज से नहीं, बल्कि बीमारी की वजह बनने वाली समस्याओं को दूर कर ही लोगों को स्वस्थ रखा जा सकता है। इस अवसर पर यूट्यूबर टाइगर यादव ने घोषणा की कि इस महीने की मिलने वाली उनकी पूरी आय गांव के विकास, नये चापाकल लगाने और अन्य जनहित कार्यों में खर्च की जाएगी। उन्होंने कहा कि पहले भी उनकी आय सामाजिक कार्यों में लगती रही है और आगे भी भरत तिवारी के अधूरे सपनों को पूरा करने की यह मुहिम जनसहयोग से निरंतर जारी रहेगी।

भरत भूषण एनकाउंटर पहुंचा राष्ट्रीय मानवाधिकार आयोग

जगदीशपुर। बिलौटी गांव में भरत भूषण तिवारी की कथित फर्जी पुलिस मुठभेड़ में मौत के मामले को लेकर कानूनी पहल तेज हो गई है। मामले में सुप्रीम कोर्ट के अधिवक्ता अनिकेश तिवारी ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) में शिकायत दर्ज कर स्वतंत्र एवं निष्पक्ष जांच की मांग की है। शिकायत में घटना से जुड़े इलेक्ट्रॉनिक एवं फॉरेंसिक साक्ष्यों को सुरक्षित रखने, जांच को निष्पक्ष ढंग से कराने तथा जांच में दोषी पाए जाने वाले अधिकारियों के विरुद्ध विधिसम्मत कार्रवाई की मांग की गई है। शिकायत में आरोप है कि आत्मसमर्पण किए जाने के बावजूद उन पर गोली चलाई गई। इसी क्रम में अधिवक्ता अनिकेश तिवारी के नेतृत्व में अधिवक्ताओं के शिष्टमंडल ने बिलौटी गांव पहुंचकर मृतक के परिजनों से मुलाकात की। शिष्टमंडल में कलकत्ता हाईकोर्ट के वरिष्ठ अधिवक्ता संतोष मिश्रा, अधिवक्ता रविश उपाध्याय सहित अन्य अधिवक्ता शामिल थे।

Source: <https://aimamedia.org/newsdetails.aspx?nid=684776>

अंधेरी वेस्ट में 12.8 लाख की ठगी का मामला दर्ज
YOGESH MISHRA, Lucknow, Uttar Pradesh (UP)
01/07/2026 12:03 AM

मुंबई: अंधेरी वेस्ट के एक 49 वर्षीय इवेंट मैनेजमेंट फर्म के मालिक ने पुलिस में शिकायत दर्ज कराई कि आरोपी आशुतोष उपाध्याय ने 2 मई 2024 को लखनऊ से मुंबई जाने वाली फ्लाइट में खुद को सामाजिक न्याय और अधिकारिता मंत्रालय का बोर्ड सदस्य बताया। उपाध्याय ने आदर्श ब्राह्मण फाउंडेशन और राष्ट्रीय मानवाधिकार और सामाजिक न्याय आयोग का राष्ट्रीय निदेशक होने का भी दावा किया।

उत्तर प्रदेश के प्रयागराज में आयोजित महाकुंभ मेले में मुनाफे वाले कॉन्ट्रैक्ट दिलाने का लालच देकर आशुतोष उपाध्याय ने मुंबई के अंधेरी पश्चिम के इवेंट मैनेजर से ₹12.8 लाख की ठगी की। शिकायतकर्ता ने लिखित आवेदन देने के बाद अंजलि पुलिस स्टेशन में FIR दर्ज कराई गई है। पुलिस मामले की जांच कर रही है।

Source: <https://www.bhaskar.com/local/haryana/jind/julana/news/julana-human-rights-team-visit-anganwadi-police-station-old-age-home-flaws-found-138325903.html>

Hindi NewsLocalHaryanaJindJulanaJulana Human Rights Team Visit: Anganwadi, Police Station, Old Age Home Flaws Found

जुलाना पहुंची राष्ट्रीय मानवाधिकार आयोग की टीम: आंगनबाड़ी केंद्र, थाना, वृद्धाश्रम में मिली खामियां, सुधार के लिए अधिकारियों को दिए निर्देश
जुलाना, जौन 17 घंटे पहले

जौन जिले के जुलाना में मंगलवार को राष्ट्रीय मानवाधिकार टीम ने क्षेत्र के विभिन्न संस्थानों का निरीक्षण किया। टीम ने पौली गांव की आंगनबाड़ी, जुलाना पुलिस थाना और एक वृद्धाश्रम का दौरा कर व्यवस्थाओं का जायजा लिया। इस दौरान कई स्थानों पर कमियां पाई गईं, जिसके बाद संबंधित अधिकारियों को सुधार करने और नियमों का सख्ती से पालन सुनिश्चित करने के निर्देश दिए गए।

स्पेशल मॉनिटर ऑफ चाइल्ड एवं सीनियर सिटीजन वेलफेयर अधिकारी बाल कृष्ण गोयल के नेतृत्व में टीम ने सबसे पहले पौली गांव की आंगनबाड़ी का निरीक्षण किया। यहां बच्चों को मिलने वाली सुविधाओं, पोषण व्यवस्था, साफ-सफाई और रिकॉर्ड का अवलोकन किया गया।

थाने में अनावश्यक बैठे मिले लोग

इसके बाद टीम जुलाना पुलिस थाना पहुंची, जहां पुलिस व्यवस्था और मूलभूत सुविधाओं का जायजा लिया गया। टीम ने थाने में लगे सीसीटीवी कैमरों की स्थिति और भवन संबंधी व्यवस्थाओं के बारे में अधिकारियों से जानकारी ली।

निरीक्षण के दौरान करसोला गांव से मारपीट के मामले में आए कुछ लोगों ने टीम को बताया कि उन्हें थाने में दो से तीन घंटे तक बैठाए रखा गया। इस पर टीम ने मौजूद डीएसपी से कहा कि फरियादियों को अनावश्यक रूप से लंबे समय तक इंतजार नहीं कराया जाना चाहिए। टीम ने पुलिस अधिकारियों को आमजन के साथ संवेदनशील और पारदर्शी व्यवहार सुनिश्चित करने के निर्देश भी दिए।

वृद्धाश्रम में नहीं मिला बुजुर्गों का कोई रिकॉर्ड

टीम ने क्षेत्र के एक वृद्धाश्रम का भी दौरा किया, जहां निरीक्षण के दौरान कई गंभीर कमियां सामने आईं। टीम को वृद्धाश्रम में रह रहे बुजुर्गों का कोई व्यवस्थित रिकॉर्ड नहीं मिला। इसके अलावा, उनके नियमित स्वास्थ्य परीक्षण एवं उपचार की पर्याप्त व्यवस्था भी नहीं दिखाई दी। टीम ने पाया कि कुछ कमियां लापरवाही के कारण थीं, जबकि कुछ नियमों की जानकारी के अभाव में बनी हुई थीं।

बालकिशन गोयल ने स्पष्ट किया कि बुजुर्गों और बच्चों से जुड़े संस्थानों में किसी भी प्रकार की लापरवाही स्वीकार नहीं की जाएगी। उन्होंने संबंधित प्रबंधन और अधिकारियों को निर्धारित समय में सभी कमियों को दूर करने, आवश्यक रिकॉर्ड संधारित करने तथा स्वास्थ्य एवं सुरक्षा संबंधी सभी नियमों का पूर्ण पालन सुनिश्चित करने के निर्देश दिए।

Source: <https://hindi.news18.com/amp/news/uttar-pradesh/lucknow-lucknow-aliganj-coaching-fire-sit-investigation-report-lda-dm-police-commissioner-10614634.html>

लखनऊ अग्निकांड का क्या है एक-एक सच? SIT की रिपोर्ट में आज होगा खुलासा, कौन होगा 15 मौतों का गुनाहगार

Reported by: ऋषभ मणि त्रिपाठी

Edited by: Prashant Rai

Agency: News18 Uttar Pradesh

Last Updated: June 30, 2026, 09:55 IST

Lucknow Coaching Fire News: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तर प्रदेश की राजधानी लखनऊ में हाल में एक बहुमंजिला इमारत में लगी आग की घटना में कई छात्रों की मौत और अन्य के घायल होने के मामले में जिलाधिकारी और पुलिस आयुक्त को नोटिस जारी किया है।

लखनऊ: उत्तर प्रदेश की राजधानी लखनऊ के अलीगंज इलाके में हुए अग्निकांड की जांच कर रही एसआईटी आज शासन को रिपोर्ट सौंप सकती है। एलडीए, अग्निशमन विभाग, नगर निगम और बिजली विभाग की तरफ से अपनी-अपनी जांच रिपोर्ट शासन को भेजी जा चुकी है। रिपोर्ट के आधार पर हादसे के लिए जिम्मेदार अधिकारियों, विभागों और अन्य संबंधित लोगों के खिलाफ कार्रवाई का फैसला होगा। सीएम योगी ने दो सदस्यीय एसआईटी गठित कर एक सप्ताह में जांच पूरी करने के निर्देश दिए थे।

NHRC ने लखनऊ के डीएम और पुलिस कमिश्नर से मांगा जवाब

एसआईटी ने भवन स्वामी, संबंधित विभागों के अधिकारियों, प्रत्यक्षदर्शियों और पीड़ित परिवारों के बयान दर्ज किए। नक्शे, निर्माण की स्वीकृति, अग्नि सुरक्षा व्यवस्था और संचालन से जुड़े दस्तावेजों की भी गहन जांच हुई। सूत्रों के मुताबिक सभी तथ्यों के मिलान के बाद रिपोर्ट को अंतिम रूप दिया गया। अलीगंज अग्निकांड मामले में एनएचआरसी ने लखनऊ के डीएम, पुलिस कमिश्नर से जवाब मांगा। मामले को मानवाधिकारों का उल्लंघन मानते हुए डीएम, सीपी को नोटिस जारी की।

NHRC ने यूपी के मुख्य सचिव को दिए निर्देश

दो हफ्ते के भीतर एक्शन टेकन रिपोर्ट प्रस्तुत करने का निर्देश दिया। आयोग ने मामले का संज्ञान लेते हुए विस्तृत जांच कराने का निर्देश भी दिया है। आयोग ने यूपी के मुख्य सचिव से कोचिंग सेंटर रेगुलेशन गाइडलाइंस 2024 का सूबे में कड़ाई से पालन कराने का निर्देश दिया। घायलों के समुचित उपचार, पीड़ित परिवारों को राहत के निर्देश दिए हैं। ऐसी घटनाओं की पुनरावृत्ति रोकने के लिए उठाए कदमों की जानकारी भी मांगी है।

लखनऊ अग्निकांड में 15 लोगों की हुई थी मौत

लखनऊ के अलीगंज स्थित एक बहुमंजिला इमारत में 22 जून को भीषण आग लग गई थी। इस इमारत में एक कोचिंग सेंटर, पुस्तकालय, एनीमेशन स्टूडियो तथा अन्य व्यावसायिक प्रतिष्ठान थे। इस हादसे में 15 लोगों की मौत हो गई थी और कई अन्य घायल हो गए थे।

बिल्डिंग के मालिक वीरेंद्र शुक्ला पर एक और FIR

वहीं बिल्डिंग के मालिक वीरेंद्र शुक्ला पर एक और एफआईआर दर्ज की गई है। बिजली कनेक्शन लेने के लिए फर्जी एनओसी लगाने को लेकर एफआईआर दर्ज की गई है। विद्युत सुरक्षा विभाग के सहायक निदेशक आलोक शुक्ला ने दर्ज कराई एफआईआर। अग्निकांड की जांच में लगे विद्युत सुरक्षा विभाग ने फर्जी एनओसी पकड़ी थी। एनओसी पर तत्कालीन सहायक निदेशक पीके निगम के हस्ताक्षर जांच में मेल नहीं खाए। एनओसी की लिखावट, फ्रॉन्ट साइज, पेपर डिजाइन भी विद्युत सुरक्षा विभाग से अलग-लग रहा है। तत्कालीन सहायक निदेशक पीके निगम के फर्जी हस्ताक्षर से 2016 में एनओसी लाने की बात आई सामने।

DATE	CHANNEL	TIME	DETAILS	DURATION	PROGRAM	AUTHOR	PERSONALITY
30.06.2026	ABP Ganga	15:00	Lucknow fire: NHRC notice to DM, police commissioner; seeks action taken report in two weeks	02:15 Min	Breaking News	Abc	
30.06.2026	Big TV	14:10	Advocate Rama Rao Immaneni About Karla Rajesh Case	04:02 Min	Breaking News	Abc	
30.06.2026	India Today	17:30	Mumbai Tree Fall Tragedy: Human Rights Complaint Filed After 11-Year-Old's Death -A complaint has been filed before the State Human Rights Commission following the death of 11-year-old Vihan Srivastava after a tree fell on a school bus in Mumbai's Chembur area. The complaint was filed by advocates from the Bombay High Court. Meanwhile, the BMC and police are conducting separate investigations into the incident.	02:34 Min	5pm Prime	Prachi	
30.06.2026	Hindustan	19:00	United Nations में भारत के S Murlidhar की रिपोर्ट ने खोली Israel की पोल, दुनिया में हड़कंप -संयुक्त राष्ट्र मानवाधिकार परिषद (UNHRC) में पेश एक रिपोर्ट ने गाजा युद्ध को लेकर पूरी दुनिया का ध्यान अपनी ओर खींच लिया है। भारत के पूर्व न्यायाधीश जस्टिस एस. मुरलीधर के नेतृत्व में तैयार इस रिपोर्ट में गाजा में बच्चों पर हमलों, मानवीय संकट और अंतरराष्ट्रीय मानवीय कानून के संभावित उल्लंघनों को लेकर गर्भीर दावे किए गए हैं। रिपोर्ट में हजारों बच्चों की मौत, घायल होने और अनाथ होने के आंकड़े भी शामिल हैं। इस वीडियो में जानिए जस्टिस एस. मुरलीधर कौन हैं, उनका न्यायिक सफर कैसा रहा और उनकी रिपोर्ट पर दुनिया भर में क्यों चर्चा हो रही है।	04:37 Min	Breaking News	Abc	

30.06.2026	News18 Odia	18:00	Soumya Ranjan Murder Case Baliana Mob Lynching The Odisha Crime Branch has initiated a crucial two-day remand of three prime accused—Panchanan Badajena, Smayelab Pati, and Bismay Mohanty—in the highly publicized Soumya Ranjan murder case in Baliana. On May 7, Soumya was brutally beaten to death by a mob near Ramachandrapur Kaj, shockingly in the direct presence of local police officers. The ongoing investigation is thoroughly probing whether this was random mob violence or a deeply planned murder conspiracy. The high-profile case has already caused administrative tremors, leading to the suspension of senior IPS officer and ADG Dayal Gangwar.	08:38 Min	Breaking News	Abc	
30.06.2026	Manoraman TV	19:00	Patient who complained of being given wrong medicine in Nadapuram dies	04:10 Min	Breaking News	Abc	
30.06.2026	IBC24	12:30	Sagar Medical Negligence: अस्पताल में मासूम की आंखों की रोशनी गई! जांच में सामने आए चौकाने वाले दावे	01:41 Min	Breaking News	Abc	
30.06.2026	News18 India	19:00	UP News : यूपी के झांसी में मेडिकल कॉलेज की मोर्चरी में बड़ी लापरवाही की खबर -उत्तर प्रदेश के झांसी मेडिकल कॉलेज की मोर्चरी में कथित लापरवाही का मामला सामने आने के बाद हड़कंप मच गया है। घटना को लेकर परिजनों और स्थानीय लोगों में भारी नाराज़गी है, जबकि प्रशासन ने मामले की जांच के आदेश दिए हैं।	03:32 Min	Breaking News	Abc	

30.06.2026	IndiaTodayN E	17:00	Patient's death sparks negligence allegations against Nayabil Hospital in Assam's Silchar -A patient's death at Nayabil Hospital in Borjalenga, Silchar, has triggered allegations of medical negligence, with the deceased's family claiming that a delay in providing oxygen support led to his death. The deceased, identified as Rupam Baruah, was reportedly suffering from breathing difficulties when he was taken to the hospital. According to family members, timely oxygen support could have saved his life. The family alleged that despite his deteriorating condition, oxygen was not administered promptly. They further claimed that although an oxygen cylinder was available in the ambulance, it was not used during the emergency.	02:18 Min	Breaking News	Abc	
------------	------------------	-------	---	-----------	------------------	-----	--

30.06.2026	Bansal News	17:20	सरकारी स्वास्थ्य केंद्र की गंभीर लापरवाही, डेढ़ साल के मासूम बच्चे की आंखों की रोशनी गई.. -महज़ डेढ़ साल का एक मासूम... जिसने अभी दुनिया को ठीक से देखना भी शुरू नहीं किया था... लेकिन सरकारी स्वास्थ्य व्यवस्था की एक बड़ी लापरवाही ने उसकी आंखों की रोशनी हमेशा के लिए छीन ली....सागर जिले के बंडा स्वास्थ्य केंद्र से सामने आए इस मामले ने...पूरे सिस्टम पर गंभीर सवाल खड़े कर दिए हैं...परिजनों का आरोप है कि बुखार और सर्दी-खांसी के इलाज के लिए अस्पताल पहुंचे उनके बच्चे को...आंखों में डालने के लिए गलत ड्रॉप दे दिया गया...दवा डालते ही मासूम दर्द से तड़प उठा और उसकी हालत बिगड़ गई....इसके बाद बच्चे को चित्रकूट के आंखों के अस्पताल रेफर किया....वहां पर डॉक्टर्स ने मासूम के परिजनों को बताया कि...बच्चे की आंखों में गलत ड्रॉप डालने से गंभीर नुकसान पहुंचा है...जिसके चलते उसकी रोशनी वापस आना मुश्किल है...मीडिया में मामला सामने आने के बाद...स्वास्थ्य विभाग ने जांच टीम बनाई...लेकिन जांच टीम पर आरोप है कि..स्वास्थ्य विभाग के अधिकारियों ने मदद करने बजाए....मामला रफादफा करने का दबाव बनाया....	03:59 Min	Breaking News	Abc	
30.06.2026	INH News	19:00	Sagar : 19 महीने के बच्चे को सरकारी डॉक्टर ने अंधा कर दिया, छीन ली रोशनी	03:25 Min	Breaking News	Abc	
30.06.2026	MediaOne News	15:30	Medical Negligence in Kozhikode: Patient Dies After Being Given Wrong Medicine at Nadapuram Taluk Hospital!	01:44 Min	Breaking News	Abc	

30.06.2026	Kairali News	18:30	Patient Dead Due Medical Malpractice In Nadapuram Govt Taluk Hospital -A patient who was undergoing treatment at Kozhikode Medical College in a critical condition after being given a wrong pill at the Nadapuram Government Taluk Hospital died. Chandran, a native of Kallachi Vishnumangalam, Kozhikode, died at the Medical College this morning. On the 23rd of last month, relatives alleged that Chandran was given wrong medicine during his treatment at the Nadapuram Government Hospital. The complaint was that the doctor at the hospital had given him wrong sleeping pills and he had become unconscious. This led to a huge protest. However, there are also allegations that the health department has not yet intervened in the incident properly.	01:34 Min	Breaking News	Abc	
------------	--------------	-------	--	-----------	---------------	-----	--

30.06.2026	ABP BIHAR	10:48	सुपौल में मानव तस्करी का सनसनीखेज मामला: एक साल से कमरे में कैद मिली मासूम, मां को बेचने का आरोप सुपौल जिले में कथित मानव तस्करी का एक बेहद गंभीर और सनसनीखेज मामला सामने आया है। शहर के कृष्णापुरी वार्ड संख्या-4 स्थित एक मकान से मंगलवार की दोपहर एक नाबालिग बच्ची को संदिग्ध परिस्थितियों में बंद अवस्था में बरामद किया गया। बच्ची के शरीर पर चोट के कई निशान मिलने के बाद मामले ने और भी गंभीर रूप ले लिया है। पुलिस ने मौके से एक महिला को हिरासत में लेकर पूछताछ शुरू कर दी है। मामला पिपरा थाना क्षेत्र के कौशलीपट्टी वार्ड संख्या-7 निवासी मनीष कुमार के परिवार से जुड़ा है। पीड़ित बच्ची के पिता मनीष कुमार ने बताया कि उनकी पत्नी और दो बेटियां 13 जुलाई 2025 से लापता थीं। इस संबंध में उन्होंने स्थानीय थाना में आवेदन देकर अज्ञात लोगों पर पत्नी और बच्चों को गायब करने का आरोप लगाया था, लेकिन उनके अनुसार अब तक इस मामले में प्राथमिकी दर्ज नहीं की गई थी।	03:12 Min	Breaking News	Abc	
------------	-----------	-------	---	-----------	---------------	-----	--

